In the Central Administrative Tribunal Principal Bench: New Delhi

CCP 210/92 in

Date of decision: 20.10.1992.

CCP 245/91 OA 1117/89

Bhim Sain

...Petitioner

Versus

G.K. Kanchan

... Respondent

For the petitioner Shri G.D. Bhandari, Counsel.

For the respondent Shri Romesh Gautam, Counsel.

Judgement(Oral) (Hon'ble Mr. V.S. Malimath, Chairman)

Shri Gautam, learned counsel for the respondent pointed out that the judgement of the Tribunal having since been complied with these contempt proceedings should be dropped.

In view of the statement made in the reply that the non-sending of the letter to the Punjab National Bank was not intentional and they have now sent the same, we accept the same and drop these proceedings.

(I.K. RASGOTRA) MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

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